

the Principals of the Colleges in general have been received, However, a complaint was received from a student that his application was not forwarded by the institution and the Head of the institution was asked to forward the same.

Defence Watch and Ward Wing

1081. { Shri Vasudevan Nair:
Shri Kunhan:

Will the Minister of Defence be pleased to state:

(a) whether a large number of regular army people were taken into the Watch and Ward Wing of the Defence Ministry after the Second World War;

(b) if so, their number;

(c) whether it was agreed that their war service will be counted in calculating gratuity, pensions or other benefits when they leave the Watch and Ward; and

(d) if so, whether any changes have later been introduced to these agreed terms?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). Army personnel on regular engagement were taken into the Watch and Ward Wings after the end of the Second World War i.e. after the 31st March 1946. They were transferred as and when they became available over a period of several years and their exact number is not available.

(c) Yes.

(d) In respect of those who have retired on or after the 1st June 1953, the rates of pension/gratuity for which they were eligible under their original terms and conditions of service, have been liberalised. The revised rates are those applicable to corresponding personnel of the Ministry of Defence Security Corps.

Dearness Allowance for Retired Servicemen

1082. { Shri A. K. Gopalan:
Shri Vasudevan Nair:
Shri Kunhan:

Will the Minister of Defence be pleased to state:

(a) whether Servicemen who went on pension prior to the beginning of Second World War are being given any Dearness Allowance in addition to their pensions;

(b) if so, what is the rate of Dearness Allowance allowed to them; and

(c) whether Government have received any representation on their behalf to enhance the Dearness Allowance?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, Sir Pensioners are given Temporary Increases.

(b) The rates of temporary increases are as under:—

Rate of Pension	Temporary increase
(i) Pensions not exceeding Rs 20/- pm	Rs 4/- pm
(ii) Pensions exceeding Rs 20/- pm but not exceeding Rs 60/- pm	Rs 5/- pm
(iii) Pensions exceeding Rs 60/- pm but not exceeding Rs 100/- pm	Rs 6/- pm
(iv) Pensions exceeding Rs 100/- pm but not exceeding Rs 106/- pm	An amount which will bring the total pension to Rs 106/- pm

(c) Yes, Sir. It was not found possible for Government to accept the representation.

Aeroplane Accident

1083. **Shri Raghunath Singh:** Will the Minister of Defence be pleased to state whether two Indian Air Force planes collided in mid-air near Poona on the 12th August, 1957?

The Deputy Minister of Defence (Sardar Majithia): Yes.